

National Company Law Tribunal

Allahabad Bench

CP NO(IB). 317/ALD/2018

ATTENDENCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.08.2018

NAME OF THE COMPANY: Tanu Gupta V/s Attero Recycling Pvt. Ltd.

SECTION OF I & B CODE: 9 IBC

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>				
<u>2.</u>				

CP NO. (IB) 317/ALD/2018

Sh. Abhinav Garg, Advocate for the Applicant/Operational Creditor, is present.

The present petition is filed by the Applicant/Operational Creditor under Section 9 IBC (Insolvency & Bankruptcy Code, 2016).

As per the direction of Hon'ble NCLAT in the matter of **M/s Innoventive Industries Ltd. v/s ICICI Bank** notices are to be issued to the Corporate Debtor. Operational Creditor is directed to serve the Court notice on the Corporate Debtor and file affidavit of service. Designated Registrar of this Tribunal is directed to hand over the Court Notice to the Operational Creditor for doing effective service on the Corporate Debtor. Petitioner is directed to file Affidavit of Service within seven days. Reply may be filed within seven days from the date of service, after that, rejoinder, if any, may be filed within seven days.

List the matter on 18th September 2018, for admission.

Dated:28.08.2018

**SAROJ RAJWARE
MEMBER (TECHNICAL)**

**V.P. SINGH,
MEMBER (JUDICIAL)**